

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: SMC: NEW DELHI
BEFORE SHRI R.S. SYAL, VICE PRESIDENT

ITA No.7650/Del/2017
Assessment Year: 2009-10

Sh. Shyam Singh Chauhan
82, Gupta Colony, Transport
Nagar, Meerut

Vs. ITO Ward 2(3),
Meerut

PAN: AAJPC971D

(Appellant)

(Respondent)

Assessee By : Sh. V.K. Goel, Advocate
Department By : Sh. B.R. Mishra, Sr. DR

Date of Hearing : 26.06.2018
Date of Pronouncement : 26.06.2018

ORDER

PER R.S. SYAL, VP:

This appeal by the assessee is directed against the order passed by the learned CIT(A), Meerut on 7.12.2017 in relation to assessment year 2009-10.

2. I have heard both the sides and perused the relevant material on record. It is observed that the assessment order in this case was made under section

144 of the Act. When the matter came up for consideration before the learned CIT(A), a remand report was called for. However, it is seen that the remand report is silent on the issues which have been raised in the instant appeal. Under these circumstances, I am of the considered opinion that the ends of justice would meet adequately if the impugned order is set aside and the matter is restored to the file of the Assessing Officer. I order accordingly and direct the AO to decide the issues raised in the instant appeal afresh after allowing a reasonable opportunity of being heard to the assessee.

3. In the result, appeal of the assessee is allowed for statistical purposes.

The order pronounced in the open court on 26th June, 2018.

[R.S. SYAL]
VICE PRESIDENT

Dated- 26th June, 2018.

SH

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT, NEW DELHI.

		Date	Initial
1.	Date of dictation	26.6.2018	PS
2.	Date on which the typed draft is placed before the dictating Member	26.6.2018	PS
3.	Date on which the typed draft is placed before the Other Member		JM/AM
4.	Date on which the approved draft comes to the Sr. P.S. / P.S.		JM/AM
5.	Date on which the fair order is placed before the Dictating Member for pronouncement		PS/PS
6.	Date on which the fair order comes back to the Sr. P.S. / P.S.		PS
7.	Date on which the final order is uploaded on the website of ITAT	26.6.2018	PS
8.	Date on which the file goes to the Bench Clerk		
9.	Date on which the file goes to the Head Clerk		
10.	The date on which the file goes to the Assistant Registrar for signature on the order		
11.	Date of dispatch of the Order		

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